

NATIONAL COMPANY LAW TRIBUNAL
DIVISION BENCH
CHENNAI


(21)

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI
NATIONAL COMPANY LAW TRIBUNAL, HELD ON 10/08/2017 AT 10.30 AM

PRESENT: SHRI Ch. MOHD SHARIEF TARIQ, MEMBER-JUDICIAL
SHRI S. VIJAYARAGHAVAN, MEMBER-TECHNICAL

APPLICATION NUMBER :
PETITION NUMBER : TCP/361/ (IB)/2017
NAME OF THE PETITIONER(S) : LALCHAND BHIMRAJ
NAME OF THE RESPONDENT(S) : SAMUDRA BIOPHARMA PVT LTD
UNDER SECTION : 433 (e)(f)


S.No.	NAME (IN CAPITAL)	DESIGNATION	SIGNATURE
		REPRESENTATION BY WHOM	

1.	Rahul Jami	Counsel for Petitioner	
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ORDER

Counsel for the petitioner present. Counsel for the petitioner has already complied with the provisions of Section 9(3) (b) and (c) of the I&B Code, 2016 by filing affidavit and bank statement. As per order dated 19.7.2017, he has carried out newspaper publication to serve the Corporate Debtor. The proof of publication is also placed on record. There is no representation on behalf of the Respondent. The service on the Respondent held sufficient. The Respondent is proceeded exparte. The petitioner is directed to propose the name of IRP after seeking written ^{Consent} communication in Form-2. Put up on 24.8.2017 at 10.30 A.M.


(S. VIJAYARAGHAVAN)
MEMBER (TECHNICAL)


(CH. MOHD. SHARIEF TARIQ)
MEMBER (JUDICIAL)